- (a) whether China's recently notified regulations making it mandatory for all markers of PC to install a software filter from July 1, 2009, have evoked reactions in China and abroad over cyber security and internet freedom concerns;
- (b) whether China has sought to defend the move as a safety measure to enable parents to block their children from watching inappropriate contents; and
 - (c) the implications this move would have on major brands of PCs sold in India?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) It has been reported in the media that Ministry of Industry and Information Technology, China has issued a circular in May 2009 which states that as part campaign to restore the Internet from a state of vulgarity and to avoid unhealthy information on the Internet from influencing and hurting the youth, a software called "Green Dam-Youth Escort Internet filtering software" shall be pre installed in all computers produced or imported, before sale in China. Industry associations and Governments of USA and European Union have urged China to reconsider this directive. It is also reported that this move is presently delayed.

(c) The proposed regulation of China will have no implications on the Personal Computers made and sold in India, However, the due precaution in general would be taken for preventing loading of such software on Personal Computers made in China and sold in India.

Services of Telephone Exchange

3526. SHRI VARINDER SINGH BAJWA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether his Ministry is aware that MTNL, Delhi officials are very indifferent and negligent in the matter of refunding security in the event of surrendering of telephones;
- (b) the number of telephone connections surrendered in April, 2008 in Janak Puri area, the time taken for actually disconnecting, forwarding the refund papers to the accounts branch and time taken by accounts branch in actually issuing refund orders;
- (c) whether it is a fact that communications received by accounts section about making underpayment of security have remained unanswered for months;
 - (d) if so, the reasons therefor; and
 - (e) the action proposed against delinquent staff for inefficiency?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) to (e) The information is being collected and will be laid on the Table of the House.

Land for Telegraph Offices

3527. SHRI SYED AZEEZ PASHA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state: